

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)**

**RAJYA SABHA  
UNSTARRED QUESTION No. 3956  
ANSWERED ON 06/04/ 2023**

**e-courts in Andhra Pradesh**

**3956.Shri Kanakamedala Ravindra Kumar:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the e-courts that are operational in the State of Andhra Pradesh, district-wise;
- (b) the details of the operational mode of e-courts that are functioning in Andhra Pradesh;
- (c) whether Government had undertaken any assessment/survey regarding the operation of e-courts and the manner in which the people of the State perceive/receive the e-courts; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a)& (b) :Total 598 number of Courts are fully operational under eCourts Project in the state of Andhra Pradesh which are providing all eCourts related services to the lawyers, litigants etc. District-wise list of the Courts is enclosed at Annexure – I:

(c)&(d) :The eCourts Mission Mode Project Phase-II is being implemented by the Department of Justice in coordination with eCommittee, Supreme Court of India.

National Council of Applied Economic Research (NCAER) conducted evaluation of eCourts Phase II and key findings regarding people's perception are as follows:

- CPCs and NIC officials felt that the eCourts Project has led to an increase in the total number of cases filed in the courts and helped with easier access to information through online portals and mobile applications

- SJA and DLSA staff indicated a high level of satisfaction with the access and quality of the various ICT facilities provided under the eCourts project
- According to the vendors spoken to, the procurement process by the DoJ is well planned and all payments are received on time
- Judges are satisfied with the improvement in court time management and transparency of information that has resulted from implementation of eCourts project
- 90-100% of sample courts have provision of computers hardware and have installed Case Information System (CIS).
- High proportion of judges and court officials had received training in the use of CIS, NJDG and hardware. Almost all respondents were of the opinion that the trainings were very useful.
- Services like Case Information System (CIS), JustIS mobile app and The National Judicial Data Grid (NJDG) website are used very often and have an easy user interface.
- Majority of judges and court official feels that eCourts project has reduced pendency of cases because of easy access to cases laws resulting in better research.
- The pendency of cases over 5 years have displayed slow but steady decline over the years.
- Since 2017, a sharp increase in the clearance rate of district courts is also noticed.

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## Annexure – I

Statement referred to in reply of Rajya Sabha Unstarred Question No. 3956 for 06/04/2023 regarding e-courts in Andhra Pradesh. The district wise Courts operational under eCourts Project in Andhra Pradesh are as under:

Sl. No.	District	No. of Courts operational under eCourts Project
1	Ananthapuramu	36
2	Chittoor	56
3	East Godavari	60
4	Guntur	60
5	Kadapa	37
6	Krishna	74
7	Kurnool	40
8	SPSR Nellore	38
9	Prakasam	35
10	Srikakulam	29
11	Visakhapatnam	65
12	Vizianagaram	23
13	West Godavari	45
	Total	598